

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

CP No. 5(ND)/2015

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2017**

**NAME OF THE COMPANY: Rishu Manga V/s. M/s. Brand Academy Pvt. Ltd.**

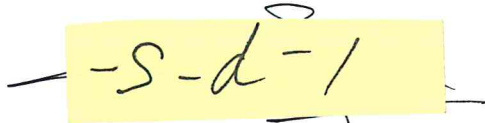
**SECTION OF THE COMPANIES ACT: 397/398**

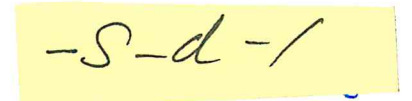
<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
--------------	-------------	--------------------	-----------------------	------------------

**Present:** Ms. Gauri P Desai, Advocate for Decree Holder

**ORDER**

Ld. Counsel for the Petitioner submits that the appeal arising out of the judgment passed by this Bench in a connected matter is pending for disposal before the Hon'ble NCLAT. In view of the same, as also the fact that none is present on behalf of the Respondent, adjourned to 10<sup>th</sup> April, 2018. ✓

  
**(S. K. Mohapatra)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**